

(c). ISI specifications have already been laid down on hooks, shackles, wire ropes, chains and hand tools. The units which are registered for the manufacture of these items are aware of the requirements to be met from the point of view of safety and the use of these items in the factories is governed by Factories Act, 1948 (item No. 28—Rule 55) which clearly prohibits their use without proper examination and a test certificate. The National Test House perform tests on the material sent to them, both by destructive and non-destructive methods and the materials which are found failing in the test are not certified as acceptable. At present the relevant ISI specifications do not make it obligatory for non-destructive testing (ultrasonic and/or radiographic) to detect flaws in the products. As an additional precaution, Indian Standards are being amended to permit non-destructive testing also.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table a copy of Notification No. S.O. 1036 (Hindi and English versions) published in Gazette of India dated the 13th March, 1976 rescinding the Tyres and Tubes (Movement Control) Order, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-10578/76.]

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM METHA): I beg to lay on the Table copy each of the following Notifica-

tions (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951:—

(1) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1976, published in Notification No. G.S.R. 233(E) in Gazette of India dated the 17th March, 1976.

(2) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1976, published in Notification No. G.S.R. 234(E) in Gazette of India dated the 17th March, 1976.

(3) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1976, published in Notification No. G.S.R. 235(E) in Gazette of India dated the 17th March, 1976.

(4) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1976, published in Notification No. G.S.R. 236(E) in Gazette of India dated the 17th March, 1976 [Placed in Library See No. LT-10579/76.]

NOTIFICATIONS UNDER CUSTOMS ACT, UNDER CENTRAL EXCISE RULES, UNDER TARIFF ACT, AND UNDER CENTRAL EXCISES AND SALT ACT

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 204(E) to 228(E), 230(E), and 231(E), (Hindi version) published in Gazette of India dated the 16th March, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-10580/76]

(ii) G.S.R. 249(E) (Hindi and English versions) published in Gazette of India dated the 24th March, 1976 together with an